

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.29/2001

Thursday, this the 4th day of January, 2001.

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

Mr. Joginder Kumar
S/O Krishan Lal
R/O Village Akbarpur, Barothu,
Sonepat (Haryana)

...Applicant.

(By Advocate: Sh. J.K.Nayyar)

VERSUS

1. Union of India,
through Secretary,
Ministry of Defence,
New Delhi.
2. The Director,
Ministry of Defence,
Department of Senior Quality,
Assuarance Eastt. (L)
19/13, National Stadiu New Delhi.

...Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicants in this OA has been working as a casual worker in the respondents' set up with effect from 27.10.98 in broken spells. His services were, however, terminated by a verbal order dated 29.12.2000 when he was asked not to report for duty w.e.f. 1.1.2001. The learned counsel for the applicant contends that the applicant has been serving in ~~the~~ ¹ casual capacity almost continuously and has in any case completed more than 240 days in a years' time so as to become entitled for conferment of temporary status by the respondents in terms of the well-known Scheme meant for civilian employees issued by the Department of Personnel & Training in September, 1993.

(2)

3. In the circumstances, I find that the ends of justice will be met in this case by disposing of the OA at the admission stage itself with a direction to the respondents to scrutinize their record and to consider the claim of the applicant for conferment of temporary status in accordance with the terms and conditions of the aforesaid Scheme of the DOPT. The respondents are further directed to act in the matter as expeditiously as possible and in any event take a decision within a period of two months from the date of receipt of a copy of this order. They are also directed to consider the claim of the applicant for re-engagement as a casual worker in preference over freshers/outsiders/juniors whenever work becomes available in the respondents' organisation.

4. The OA is disposed of in the aforesated terms at the admission stage itself. No costs.

5. Registry is directed to send a copy of the OA along with this order.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/